

ITEM NO.16

COURT NO.9

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No.36964/2022

CENTRAL BUREAU OF INVESTIGATION

Petitioner(s)

VERSUS

MOHD. YASIN MALIK & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.44958/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.44954/2023-CONDONATION OF DELAY IN REFILING SLP)

Date : 24-04-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s)

Mr. Suryaprakash V Raju, A.S.G.

Mr. Annirudh Bhat, Adv.

Ms. Srishti Mishra, Adv.

Mr. Udai Khanna, Adv.

Ms. Deepabali Dutta, Adv.

Mr. Rajat Nair, Adv.

Mr. Annam Venkatesh, Adv.

Mr. Arvind Kumar Sharma, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

1. Heard learned Additional Solicitor General appearing for the Central Bureau of Investigation and perused the material placed on record.
2. Delay condoned.
3. Application seeking exemption from filing certified copy of the impugned orders is allowed.
4. Issue notice, returnable on 21-07-2023.
5. Dasti service, in addition, is permitted.

6. Meanwhile, operation of the impugned orders dated 20-09-2022 and 21-09-2022 passed by the Court of 3rd Additional Sessions Judge, Jammu (TADA/POTA) shall remain stayed.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
COURT MASTER (NSH)